

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 430

**IA/3822/ND/2022, IA/3138/ND/2021, IA/1536/ND/2021, COMP-
P/17/ND/2021 IN IB/2695/ND/2019**

IN THE MATTER OF:

Mykind Vacations Pvt Ltd	...	Applicant
Versus		
Dion Global Solutions Ltd	...	Respondent

Under Section 9 of (IBC), 2016.

Order delivered on 01.02.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	: Mr. Avi Singh, Mr. Nikhil Swami, Mr. Shikhar Garg, Mr. Ashutosh Jain, Advs.
For the R 9, 12 & 14	: Mr. Manoj Kumar Garg, Mr. Kundan Kumar Roy Mr. Pulkit Atal, Mr. Sachin Kaushik, Mr. Aayush Kevlani, Ms. Purnima Mathur, Advs.
For R-5	: Mr. Sidharth Aggarwal, Adv. in IA/3138/2021
For R-6	: Mr. Pawan Sharma, Mr. Rishabh Sharma, Ms. Vaishali Joshi, Advs. in IA/3138/2021
For R-4	: Mr. Avi Singh, Mr. Nikhil Swami, Mr. Shikhar Garg, Mr. Ashutosh Jain, Advs.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **29.02.2024**.

**Sd/-
(Court Officer)**